
(2021) 02 UK CK 0087

In the Uttarakhand High Court

Case No : Writ Petition (M/S) No. 456 Of 2021

Nitesh Kumar

APPELLANT

Vs

Indian Oil Corporation Limited

RESPONDENT

Date of Decision : 25-02-2021

Acts Referred:

Citation : (2021) 02 UK CK 0087

Hon'ble Judges : Manoj Kumar Tiwari, J

Bench : Single Bench

Advocate : P.C. Petshali, Naveen Singh Bisht, V.K. Kohli, Kanti Ram Sharma, I.P. Kohli

Final Decision : Dismissed

Judgement

Manoj Kumar Tiwari, J

1. Petitioner has challenged the Show Cause Notice, issued to him, on 16.02.2021.
2. It is settled position in law that Show Cause Notice cannot be challenged in a writ petition, unless the authority who has issued Show Cause Notice, is not competent.
3. Since no order, prejudicial to the interest of the petitioner, has been passed as yet and petitioner has only been called upon to submit his reply, therefore, this Court is not inclined to entertain the writ petition.
4. Accordingly, writ petition is dismissed as premature.
5. Learned counsel for the petitioner submitted that the time granted for submitting reply is going to expire shortly. He, therefore, prayed that time be extended for another two weeks from today.

6. In view of the prayer so made, petitioner shall be at liberty to submit his reply within two weeks from today, raising all contentions available to him,

under law.

7. Let a certified copy of this order be issued within 24 hours.